

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 3049 of 2020 in
Company Appeal (AT) (Ins) No. 631 of 2020

IN THE MATTER OF:

**Kumud Shekhar, Resolution Professional
of Hospitech Management Consultants Pvt. Ltd.**

....Applicant

Vs.

Avtar Singh Rahi & Anr.

....Respondents

Present:

For Applicant: Mr. Ashok Juneja and Mr. Kumud Shekhar for RP.
For Mr. Vikas Singh, Sr. Advocate with Mr. Lakshay
Respondents: Dhamija and Mr. Pawanjit Singh Bindra, Advocates
for R-1.

O R D E R
(Virtual Mode)

08.01.2021: Heard both sides. 'Orders' are reserved.

The Learned Counsel appearing for the Petitioner as well as Learned Counsel for the Corporate Debtor are required to submit 'Notes of Submissions' of the parties (after serving copy of the same to the other side) containing not more than three pages within four days from today and the Office of the Registry is permitted to receive the same. It is open to the Learned Counsel for the Corporate Debtor to file Reply of *I.A. No. 3049 of 2020 in Company Appeal (AT) (Ins) No. 631 of 2020* by 12.01.2021 and the copy of the same shall be served upon the Learned Counsel for the Petitioner. In case any 'Rejoinder' is to be filed by the Learned Counsel for the Petitioner on behalf of the Petitioner the same can also filed (after serving copy to the other side) within two days from today and Office of the Registry is permitted to receive the same.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sa/kam